युक्त और विदेशी स्वैच्छिक संगठनों से प्राप्त सहायता से से पूरा करती हैं। विभिन्न तिब्बती विस्थापित बस्तियों/शिविरों में खोले गये अस्पतालों औषधालयों द्वारा रोगियों को उनके घरों पर ही इलाज कराने की सुविधाएं दी जाती है। विस्थापितों के लिए संयुक्त राष्ट्र उच्चायुक्त और विश्व संगठन की वित्तीय एवं तकनीकी सहायता से तथा सेन्ट्रल रिलिफ कमेटी (भारत) की सहायता से क्षय रोग नियंत्रण का एक व्यापक कार्यक्रम चलाया गया है जिसके अन्तर्गत बस्तियों और शिविरों में रहने वाले सभी तिब्बती विस्थापितों को उपचार की सुविधाएं दी जाती हैं।

†[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBIPRASAD CHATTOPADHYAYA): (a) Although no scientific survey has been conducted, it appears on the basis of data gathered during the visit of BCG Teams to certain settlements that the incidence of TB among the Tibetan Refugees is not higher than the incidence among the general population in India.

(b) The concerned State authorities have been requested to extend BCG Vaccination, tuberculosis case-finding and treatment facilities to Tibetan refugees residing in their respective States. The settlements which are situated in those districts where a district TB Centre has been established are looked after by such centres, as a part of their normal activity.

The Government of India have been meeting 50 per cent of the cost of the treatment of Tibetan refugees who are admitted in selected T.B. Sanatoria. Admission is arranged by the Central Relief Committee (India) and the other 50 per cent of the cost is paid by the Committee out of aid received from United Nations High Commissioner for Refugees and Foreign Voluntary Agencies. Domiciliary treatment is also given by the hospitals/dispensaries set up in the various Tibetan refugee settlements/camps. A comprehensive T.B. Control Programme covering all Tibetan Refugee Settlements and Camps has been initiated with financial and technical aid from United Nations High Commissioner for Refugees and World Health Organisation and with the assistance of Central Relief Committee (India).]

†[ ] English translation.

VISIT OF THE MANAGING DIRECTOR OF IFFC, GUJARAT TO MEXICO

621. SHRI KALI MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Managing Director of the Indian Farmers Fertiliser Cooperative Ltd., Gujarat visited Mexico in July-August, 1971;

(b) whether it is a fact that the visit was sponsored by M/s. CFI of USA, the consultants in the project for a fertilisers complex to be set up in Gujarat; and

(c) if so, the main purpose of the visit?

THE STATE MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) Yes.

(b) No.

(c) The purposes of the visit were:

(i) to hold discussions regarding supply of Phosphoric Acid, one of the raw materials for the plant,

(ii) to study the storage and loading facilities for Phosphoric Acid and obtain data for similar facilities to be build by IFFCO at Kandla.

दिल्ली में कांग्रेस दल के लिये भूमि का आवंटन

622. श्री डी० के० पटेल:
श्री जगदीश प्रसाद माथुर:
श्री लाल आडवाणी:
श्री मान सिह वर्मा:
श्री ना० कृ० शेजवलकर:
श्री रत्तन लाल जैन:
श्री वीरेन्द्र कुमार सखलेचा:

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को दिल्ली मे कनाट प्लेस के निकट दिल्ली प्रदेश काग्रेस कमेटी तथा काग्रेस भवन के लिये भूमि के आवटन के सबध मे कोई माग प्राप्त हुई है,

(ख) क्या इसके परिणामस्वरूप वहा के कुछ वर्तमान भवनो को गिराना पडेगा,

(ग) यदि हा, तो इस माग का विस्तृत ब्यौरा क्या है और इस सबध मे क्या कार्यवाही की गयी है अथवा किये जाने का विचार है और ऐसे सगठनो को भूमि का आवटन करने के लिये क्या नीति अपनाई जाती है,

(घ) काग्रेस के अलावा अब तक और किन-किन सस्थाओ ने भूमि के आवटन की ऐसी माग की और यह माग कब-कब की गयी और उनके क्या परिणाम रहे, और

(ङ) इस समय दिल्ली क्षेत्र मे विभिन्न कार्यालयो तथा उनके कर्मचारियो के निवास के लिए काग्रेस दल की सरकार द्वारा दी गई इमारतो तथा भूमि का ब्यौरा, मूल्य और किराया क्या है और इस सबध मे क्या नीति अपनाई गयी है ?

†[ALLOTMENT OF LAND TO CONGRESS PARTY IN DELHI

622. SHRI D. K. PATEL:
SHRI JAGDISH PRASAD MATHUR:
SHRI LAL K. ADVANI:
SHRI MAN SINGH VARMA
SHRI N. K. SHEJWALKAR.
SHRI RATTAN LAL JAIN:
SHRI V. K. SAKHLECHA·

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have received any demand for the allotment of land asked for the Delhi Pradesh Congress Committee, and the Congress Bhawan near Cannaught Place in New Delhi,

(b) whether as a result thereof some existing buildings there will have to be demolished,

(c) if so, what are the details of the demand and action taken or proposed to be taken in this regard and also the policy adopted for allotment of land to such organisations,

(d) the names of the institutions, other than Congress, which have so far made similar demands for the allotment of land and when these demands were made and with what results, and

(e) the particulars, value and rent of the buildings and lands given by Government to the Congress Party in Delhi area at present for various offices and residences of its employees and the policy in this regard?]

निर्माण और आवास मंत्री (श्री उमा शंकर दीक्षित)·
(क) से (ग) दिल्ली प्रदेश काग्रेस कमेटी तथा आल इण्डिया काग्रेस कमेटी से दिल्ली मे अपने कार्यालयो के निर्माण हेतु भूमि के अनुरोध प्राप्त हुए है । ये सरकार के विचाराधीन है। सरकार बृहत योजना मे स्वीकृत भूमि के उपयोग के लिये पूर्व निर्धारित प्रीमियम तथा उस के 2½% वार्षिक भूमि-किराये पर भूमि आवटन कर सकती है।

(घ) सूचना विवरण —I मे दी गई है।

(ङ) सूचना विवरण —II मे दी गई है ।

विवरण I

संगठनो का नाम, भूमि के आबंटन के लिये आवेदन पत्र की तिथि तथा मामले पर की गई कार्यवाही का विवरण

पार्टी/सगठन का नाम	आवटन के लिये आवेदन पत्र की तिथि	टिप्पणी/मामले पर की गई कार्यवाही
1. भारतीय कम्युनिस्ट पार्टी	अगस्त, 1957	2 दिसम्बर, 1967 को राऊज एवेन्यू के इन्स्टीच्यूशनल एरिया मे 0 3 एकड़ भूमि का एक प्लाट भारतीय कम्युनिस्ट पार्टी को आवटित किया गया था ।

†[ ] English translation.

पार्टी/सगठन का नाम	आवटन के लिए आवेदन पत्रो की तिथि	टिप्पणी/मामले पर की गई कार्यवाही
2. दिल्ली प्रदेश काग्रेस कमेटी (पुरानी)	अगस्त, 1965	इसे 24-2-1966 को राऊज एवेन्यू इन्स्टीच्यूशनल एरिया मे 1216 वर्ग गज का एक प्लाट आवटित किया गया था।
3 सयुक्त सोशलिस्ट पार्टी दिल्ली राज्य		जुलाई, 1971 मे 500 वर्ग गज भूमि के आवटन हेतु सयुक्त सोशलिस्ट पार्टी का एक अनुरोध दिल्ली विकास प्राधिकरण से प्राप्त हुआ था। मामले पर विचार किया तथा पार्टी को उसके हिसाब मे जमा नकद राशि का बैक से एक प्रमाण पत्र लाने को कहा गया था। यह प्रमाण-पत्र पार्टी द्वारा अभी तक नही दिया गया है।

विवरण II

राज्य सभा दिल्ली मे सरकार द्वारा कांग्रेस पार्टी को कार्यालयो तथा रिहायश दिये गये स्थान आदि के ब्यौरे का विवरण

मई 1970 मे सरकार ने ससद की राजनीतिक पार्टियो को उनके कार्यालय के प्रयोग हेतु सामान्य पूल से वास के आवटन के प्रस्ताव पर विचार किया तथा निम्नलिखित सिद्धान्तो के अनुसार ससद की राजनीतिक पार्टियो को कार्यालय के उद्देश्य हेतु स्थान आवटन करने का निर्णय किया गया, इन मे अध्यक्ष महोदय द्वारा इस रूप मे मान्यता प्राप्त दल शामिल है —

(i) वास रिहायशी भवनो मे आवटित किया जाये।

(ii) लाइसेंस फीस मार्किट दर पर ली जानी चाहिये।

(iii) आवटन सामान्य पूल की अनुमेय सीमाओ के अनुसार किया जायेगा तथा पार्टी की आवश्यकताएं इस मत्रालय द्वारा समय समय पर वास के लिए निर्धारित मानदण्डो के अनुसार होगी।

(iv) आवटन सम्बन्धित पार्टी के नाम पर किया जायेगा, न कि पार्टी के किसी पद-धारी के नाम पर, लाइसेस फीस किसी पद-धारी से नही बल्कि पार्टी से वसूल की जायेगी।

ससद की राजनीतिक पार्टियो के स्टाफ को रिहायशी उद्देश्यो के लिये सामान्य पूल से वास के आवटन के प्रश्न पर सरकार द्वारा 1966 मे विचार किया गया था तथा यह निर्णय किया गया था कि मान्यता प्राप्त राजनीतिक पार्टियो के स्टाफ को सरकारी रिहायशी वास उपलब्ध किया जाना चाहिये तथा उनसे "मूल-नियम 45-ए" की शर्तो के अनुसार लाइसेंस फीस ली जानी चाहिये। जून, 1967 मे मामले पर पुन विचार किया गया तथा यह निर्णय किया गया कि ससद की उस प्रत्येक राजनीतिक पार्टी को, जिसके ससद मे चाहे 50 से भी कम सदस्य थे परन्तु वे अध्यक्ष महोदय द्वारा मान्यता प्राप्त थे, विट्ठल भाई पटेल भवन मे कमरो का एक सैट पेश किया जाये। तत्पश्चात, यह भी निर्णय किया गया कि उनके अनुरोध पर, ऐसी राजनीतिक पार्टियो को एक सर्वेट क्वार्टर और एक गैरेज का भी आवटन किया जा सकता है। ऐसे वास के लिये वसूल की जाने वाली लाइसेस फीस, ससद सदस्यो से ली जा रही फीस के अनुसार है, परन्तु इसमे ससद सदस्यो को सामान्यत देय 5% कटौती शामिल नही है। यह बता देना ठीक होगा कि वर्तमान निर्णय के अनुसार, राजनीतिक पार्टियो के सगठनात्मक विग के स्टाफ को कोई रिहायशी वास का आवटन नही किया जाता है। तथापि, जहा कही पहले आवटन किये गये थे उनसे मार्किट दर किराया वसूल किया जा रहा है।

उपरोक्त के अनुसरण मे दिल्ली मे काग्रेस पार्टी जिसमे ससद की काग्रेस पार्टी भी शामिल है को दिये गये सामान्य पूल वास का एक विवरण नीचे दिया जाता है —

वास का ब्यौरा	पार्टी का नाम	भवन का मासिक किराया	जिस उद्देश्य के लिए आवंटन किया गया
1. एस-IV/181, आर०के०पुरम	संसद की कांग्रेस पार्टी	41.55 रुपये	रिहायशी
2 एस-IV/222 ,,	,,	,,	,,
3. एस-IV/856 ,,	,,	,,	,,
4 एस-IV/892 ,,	,,	,,	,,
5. एस-II-598 ,,	,,	22 60	,,
6. 104-107 सीमेंट्री पृथ्वीराज लेन	आल इण्डिया कांग्रेस कमेटी (पुरानी)	50 35 रुपये प्रत्येक	,,
7 फ्लैट नं0 59, रीगल बिल्डिंग	,,	43 00 रुपये	कार्यालय
8 क्वार्टर न0 15-डी राजा बाजार	संसद की कांग्रेस पार्टी	58 00 रुपये	रिहायशी
9. डी/738, डी0 आई0 जेड क्षेत्र मन्दिर मार्ग	,,	109 80 रुपये	,,
10 बंगला न0 5, डा0 राजेन्द्र प्रसाद रोड	आल इण्डिया कांग्रेस कमेटी (नई)	7300 00 रुपये	कार्यालय
11 11-डी, फायरब्रीईगेड लेन	दिल्ली प्रदेश कांग्रेस कमेटी	280.00 रुपये	रिहायशी
12 101-बी,विट्ठल भाई पटेल हाऊस	संसद की कांग्रेस पार्टी (पुरानी)	113.28 रुपये	रिहायशी

†[THE MINISTER OF WORKS AND HOUSING (SHRI UMA SHANKAR DIKSHIT) : (a) to (c). Requests have been received from the Delhi Pradesh Congress Committee and the All India Congress Committee for land for the construction of their offices in Delhi. These are under the consideration of Government. It is open to Government to allot land at pre-determined premium and annual ground rent at 2-1/2 per cent thereof for uses sanctioned in the Master Plan.

(d) The information is contained in statement I

(e) The information is contained in statement II

STATEMENT I

Names of Organisations, date of Application for Allotment of Land and action taken in the matter

Name of the party/ Organisation	Date of application for allotment	Remarks/action taken in the matter
1. Communist Party of India.	August, 1957	A plot of land measuring 0.3 acre in Rouse Avenue Institutional Area was allotted to the Communist party of India on 2nd December, 1967.
2. Delhi Pradesh Congress Committee (Old)	August, 1965	A plot, measuring 1216 6 sq. yds. in Rouse Avenue Institutional Area was allotted to it on 24-2-1966.

†[ ] English translation.

Name of the party/or Organisation	Date of application for allotment	Remarks/action taken in the matter
3. Sanyukt Socialist Party Delhi State		Request from Sanyukt Socialist Party for allotment of 500 q. yds. of land was received through Delhi Development Authority in July, 1971. The case was examined and the Party was asked to furnish a bank's certificate, showing the amount of cash to its credit. This certificate has not been supplied by the Party so far.

STATEMENT II

Details of accommodation etc. given by Government to Congress Party in Delhi for offices and residences

In May, 1970, the Government considered the proposal for allotment of accommodation from the General Pool to Political Parties represented in Parliament for use as office and decided to allot accommodation for office purposes to Political parties represented in Parliament, Including the Groups recognised as such by the Speaker, in accordance with the following Principles :—

(i) That the accommodation be allotted in residential buildings.

(ii) Licence-fee at market rate should be charged.

(iii) The allotment would be subject to general pool resources permitting and the requirements of the party would be subject to the scales of accommodation as laid down by this Ministry from time to time.

(iv) The allotment would be made in the name of the party concerned and not in the name of any office-bearer of the party, the licence-fee being recovered from the party and not from any office-bearer.

The question of allotment of accommodation from the general pool to the staff of the Political parties in Parliament for residential purposes was initially examined by Government in 1966 and it was decided that Government residential accommodation be made available to the staff of the recognised Political parties and licence-fee be charged in terms of 'F.R. 45-A'. In June, 1967, the matter was again examined and it was decided that one set of rooms in Vithalbhai Patel House may be offered to each of the Political parties in Parliament which had a strength of even less than 50 members in Parliament but which were recognised by the Speaker. Later on, it was also decided that, on request, a servant quarter and a garage could also be allotted to the staff of such Political parties. The licence-fee charged for such accommodation is as chargeable from M.Ps. exclusive of 25 per cent rebate normally admissible to M.Ps.

It may be stated that according to the present decision, no residential accommodation is to be allotted to the staff of the organisational wings of Political parties. However, wherever allotments were made in the past, market rate of rent is being charged.

In pursuance of the above, a statement showing the general pool accommodation given to the Congress Party (including Congress Party in Parliament) in Delhi is appended below :—

Sl. No.	Particulars of accommodation	Name of the Party	Monthly rent of the building	Purpose for which allotted
			Rs.	
1	S-IV/181, R.K. Puram . . .	Congress Party in Parliament.	41.55	Residential.
2	S-IV/222, R.K. Puram . . .	-do-	41.55	-do-
3	S-IV/856, R.K. Puram . . .	-do-	41.55	-do-
4	S-IV/892, R.K. Puram . . .	-do-	41.55	-do-
5	S-II/598, R.K. Puram . . .	-do-	22.60	-do-
6	104-107, Cemetry, Prithvi Raj Lane	All India Congress Committee (O)	50 35 each	-do-
7	Flat No. 59, Regal Building . .	-do-	43.00	Office
8	Quarter No. 15-D, Raja Bazar .	Congress Party in Parliament	58.00	Residential
9	D/738, D.I.Z. Area, Mandir Marg	-do-	109.80	-do-
10	Bungalow No. 5, Dr. Rajendra Prasad Road	All India Congress Committee (N)	7300.00	Office
11	11-D, Fire Brigade Lane . .	Delhi Pradesh Congress Committee	289.00	Residential
12	101-B, Vithalbhai Patel House .	Congress party (O) in Parliament	113.28	-do-

IMPORTS OF CHEMICAL FERTILISERS

623. SHRI KALI MUKHERJEE :
SHRIMATI PRATIBHA SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) the quantity of chemical fertilisers imported during 1970-71 and that proposed to be imported during 1972-73 and the cost thereof; and

(b) the quantity so far imported during 1972-73 and the names of the countries from which they have been imported ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) The quantity of chemical fertilisers imported during 1970-71 and 1971-72 and that proposed to be imported during 1972-73 alongwith their costs are given below :—

Year	Quantity imported in terms of nutrients			Value in Rs. crores
	N	P	K	
1970-71	4,77,421	32,103	1,07,986	76.78
1971-72	4,80,945	2,47,511	2,67,570	89 97
1972-73	7,04,163	1,24,323	2,79,952	109.53